

As regards my friend, Shri Rachiah, I can very well realise the feelings of those who, on account of this caste system, had been subjected to intolerable positions for centuries past. I think we must bear a little with our friends like Shri Rachiah. I am not at all angry with him. I can only assure him that so far as the Government is concerned, they are doing their best. If anybody takes a view of the things for the last few years, they have been trying to do their utmost to remove this blot on our system. It has been the cause of interminable disputes and factions. In fact I would go to the length of saying that it was probably on account of this tendency that we came to lose our independence. Apart from that, Government have abolished it in the Constitution. The other day we passed the Untouchability (Offences) Bill. It is not only with respect to untouchables. Even among the others, there are castes and sub-castes. What are the remedies? We have to carry public opinion with us. You cannot have a legislative enforcement in every house. If he dispassionately looks at it, what is the Hindu marriage law? It says that the marriage between any two Hindus, to whichever caste they may belong, is valid. A few years back, all these marriages were regarded as invalid. We are trying our level best with all the machinery at our disposal that this slur on our society vanishes.

As I said, the only significant part of this Bill is that it is a pointer to the way in which we are proceeding and the way in which we want public opinion to be educated. Apart from its effect on the documents, the discussion that has taken place in this House with respect to this small Bill, will give an indication to the public in general the way in which all of us are unitedly proceeding to remove this drawback. That is the significance of a measure like this and I am very glad that my friend, Shri Samanta, has brought forward this Bill.

**Shri S. C. Samanta:** I am thankful to the House and the Government; they have been kind enough to accept this important amendment and I hope in future Government will bring a comprehensive Bill so that this blot will be removed from the country. We as Members will also try to remove this from the society.

**Mr. Chairman:** The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

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MOTOR VEHICLES (AMENDMENT)  
BILL

(SUBSTITUTION OF SECTION 65 ETC.)

**Shri T. B. Vittal Rao (Khammam):**  
I beg to move: .

"That the Bill further to amend the Motor Vehicles Act, 1939, be taken into consideration."

By this Bill I seek to provide some statutory provisions for regulating the service conditions of the workers in transport industry.

**Shri Sinhasan Singh (Gorakhpur Distt. South):** I think Government has already introduced a Bill about this.

**Shri T. B. Vittal Rao:** That relates to a different section. This Bill is for regulating the service conditions of the transport workers.

Sir, while I move this Bill I have got the full support of Shri Raja Ram Shastri who is the President of the All India Motor Workers' Union.

6 P.M.

**Mr. Chairman:** Order, order. It is six o'clock. The hon. Member may continue his speech next time. There will be no Question Hour tomorrow and the debate begins at eleven o'clock.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, the 17th December, 1955.*

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